

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 147 of 2020**

**In the matter of:**

**Pradeep Agarwal & Ors. ....Appellant**  
**Vs.**  
**Nutan Ispat and Power Pvt. Ltd. ....Respondent**

**For Appellant: Mr. Abhijeet Sinha, Mr. Kumarjit Banerjee, Mr. Gaurav Gupta and Mr. Saikat Sarkar, Advocates.**

**For Respondent: Mr. Arjun Asthana, Srineeta Ghosh and Mr. Sidhartha Sharma, Advocates.**

**ORDER**

**18.02.2020:** The learned Counsel for Respondent submits that he wants to file Reply. It is stated that the Appellant has not filed copies of annexures which were filed before the Adjudicating Authority (National Company Law Tribunal, Cuttack Bench, Cuttack).

The Appellant to file copies of annexures as were filed with Annexure A-5 - the Application under Section- 7 of Insolvency and Bankruptcy Code, 2016 within two weeks. The Respondent also to file Reply within same two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (after notice)' on **20<sup>th</sup> March, 2020**.

**[Justice A.I.S Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

ha/sim/md